

Government of Jammu and Kashmir.  
Department of Law, Justice and Parliamentary Affairs,  
(Subordinate Legislation Section)  
Civil Secretariat, Jammu/Srinagar.

Notification,  
Jammu, the 2<sup>nd</sup> of February, 2017.

**SRO 42** .- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Christian Marriage and Divorce Act, 1957, the Government hereby grants licence to the following Ministers of Religion to solemnize marriage within the State in accordance with the provisions of the said Act, namely:-

1. Shri Stephen Bhatti S/O Yousuf Bhatti R/O Priest Christian Colony, Jammu.
2. Shri Akbar Masih S/O Late Rev. Feroz Masih (Chaman) R/O F-152 Street No. 6, Ward No. 16, New Plot, Jammu.

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs.

Dated:- 02 .02.2017.

NO.LD(SL)79/21

Copy to the following for information and necessary action.

1. Divisional Commissioner, Jammu.
2. Deputy Commissioner, Jammu.
3. Senior Superintendent of Police, Jammu.
4. Shri Stephen Bhatti S/O Yousuf Bhatti R/O Priest Christian Colony, Jammu.
5. Shri Akbar Masih S/O Late Rev. Feroz Masih (Chaman) R/O F-152 Street No. 6, Ward No. 16, New Plot, Jammu.
6. General Manager Government Press, Jammu for publication in an extra-ordinary issue of the Government Gazettee.
7. SRO section, Department of Law, Justice and Parliamentary Affairs.(w.7.s.c).
8. Concerned file.



(Khursheed Ahmad Bhat)

Assistant Legal Remembrancer,  
Department of Law, Justice and Parliamentary Affairs.